

फा. नं -13013/03/2021-क्यूए-एफएसएसएआई
File No. QA-13012/1/2023-QA-FSSAI
भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(A Statutory body under Ministry of Health and Family Welfare)
(गुणवत्ता आश्वासन विभाग)
(Quality Assurance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002
एफ. डी. ए भवन, कोटला मार्ग, नई दिल्ली – 110002

दिनांक, 1 सितम्बर, 2023

विषय : जैविक परीक्षण के लिए एफएसएस अधिनियम 2006 की धारा 43(1) और 43(2) के तहत सभी एफएसएसएआई अधिसूचित प्रयोगशालाओं को दिशा-निर्देश के संबंध में

Subject: Directions to all FSSAI Notified laboratories under section 43(1) and 43(2) of FSS Act 2006 for Organic testing –reg.

In continuation to the order of even number dated 16th June 2023, it is again to inform that the Government of India is promoting organic products in our country by encouraging and strengthening cooperative societies. The success of this depends on the reliable testing to ensure their authenticity of the organic products. Therefore, all food testing laboratories need to optimize their facilities and procedures to handle organic testing efficiently and accurately.

2. All the FSSAI Notified laboratories are directed for the following:

- a. to review their current capabilities and take the necessary steps to enhance the infrastructure and scope of the testing for organic products.
- b. to make an application to APEDA for authorization as one of its laboratories by submission of the accreditation certificate and scope details. The lab shall also indicate the inclusion in the list of laboratories for organic product.
- c. to apply to National Referral Laboratory of APEDA for proficiency testing Programme/competence assessment in order to qualify for pre export testing of organic products

3. It is also instructed to all laboratories applying for organic products to compulsorily include this specific category within the FSSAI-NABL integrated scope.

4. This issues with the approval of the Competent Authority.

Digitally Signed by Sweety
Behera
Date: 01-09-2023 14:49:03
Reason: Approved

(स्वीटी बेहेरा)

निदेशक

गुणवत्ता आश्वासन विभाग

To,

1. All FSSAI Notified Laboratories under section 43(1) and 43(2) of FSS Act, 2006.
2. Chairman, APEDA
3. Director, APEDA

Copy to,

1. PPS to Secretary, Ministry of Cooperation
2. PPS to Secretary, Ministry of Commerce
3. PSO to Chairperson, FSSAI
4. Sr. PS to CEO, FSSAI

File No. QA-13012/1/2023-QA-FSSAI
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health and Family Welfare)
(Quality Assurance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 16th June, 2023

Subject: Directions to all FSSAI Notified laboratories under section 43(1) and 43(2) of FSS Act 2006 for Organic testing –reg.

It has been decided by the Government to promote organic products in India by encouraging and strengthening cooperative societies. The success of this depends on the reliable testing to ensure their authenticity of the organic products. Therefore, all food testing laboratories need to optimize their facilities and procedures to handle organic testing efficiently and accurately.

2. All the FSSAI Notified laboratories are directed for the following:

- a. to review their current capabilities and take the necessary steps to enhance the infrastructure and scope of the testing for organic products.
- b. to make an application to APEDA for recognition of the laboratory for testing organic products.
- c. to apply to National Referral Laboratory of APEDA for participation in proficiency testing as a pre-requisite to qualify for pre-export testing of organic products.

3. This issues with the approval of the Competent Authority.

Digitally Signed by Satyen
Kumar Panda
Date: 16-06-2023 15:26:30
Reason: Approved

(Dr. Satyen Kumar Panda)
Advisor (Quality Assurance)

To,

1. All FSSAI Notified Laboratories under section 43(1) and 43(2) of FSS Act, 2006.

2. Director, APEDA

Copy to,

1. PPS to Secretary, Ministry of Cooperation
2. PPS to Secretary, Ministry of Commerce
3. PSO to Chairperson, FSSAI
4. Sr. PS to CEO, FSSAI